

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

16.

**CONT.A.IBC)/18(MB)2024
IN C.P. (IB)/197(MB)2018**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **29.04.2024**

NAME OF THE PARTIES:

Icici Bank Ltd
Vs
Unimark Remedies Ltd

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Saurabh Bachhawat, Ld. Counsel for the Resolution Professional present.
2. Counsel for the Resolution Professional seeks time to file reply. At request, four weeks' time is granted for filing reply. Counsel for the Resolution Professional is directed to file reply within a period of four week and filed of service.
3. List this matter for hearing on **21.06.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)